

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1020 of 2020

IN THE MATTER OF:

Solutions Business Centre LLP

...Appellant

Versus

Renu Kumar & Ors.

...Respondents

Present:

**For Appellant: Mr. Raja Chatterjee and Mr. Piyush Sachdev,
Advocates.**

For Respondents:

ORDER
(Through Virtual Mode)

03.12.2020: The issue raised in this appeal is that personal appearance of the LLP Partners directed in terms of impugned order dated 29th October, 2020 by the Adjudicating Authority (National Company Law Tribunal), New Delhi Court IV is without jurisdiction in as much as issue regarding invalidation of conversion of Company into LLP as also application under Section 33 for approval of Liquidation is pending consideration before the Adjudicating Authority.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Cont'd.../

List the matter 'for admission (after notice)' on **20th January, 2021**.

Till next date of hearing, the impugned order, in so far as the same relates to seeking personal appearance of Ex-Directors, shall remain stayed.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

am/gc